

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:376
ANSWERED ON:06.09.2012
MONITORING COMMITTEE UNDER MGNREGS
Solanki Shri Makhansingh

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the people's representatives are associated with the Monitoring Committees reviewing the implementation of the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) in their constituencies;
- (b) if so, the details thereof;
- (c) if not, the corrective measures proposed to be taken by the Government in this regard;
- (d) whether any irregularities have come to the notice of the Monitoring Committees during their field visits to Madhya Pradesh in the year 2010-11; and
- (e) if so, the details thereof?

Answer

MINISTER OF RURAL DEVELOPMENT (SHRI JAIRAM RAMESH)

(a)to(e): A statement is laid on the Table of the House.

Statement as referred to in reply to parts (a) to (e) of Lok Sabha Starred Question No. 376 for answer on 06.09.2012.

(a) to (c): As per the Operational Guidelines of the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), one of the activities of the Gram Panchayat is monitoring the implementation of the MGNREGA at the village level. Further, as per the said Guidelines, for every work sanctioned under MGNREGA, there should be a village specific local Vigilance and Monitoring Committee (V&MC) composed of members of the locality or village where the work is undertaken, to monitor the progress and quality of work while it is under progress. The members of this committee are to be elected by the Gram Sabha. The Programme Officer is responsible to ensure that local V&MCs are constituted.

The Ministry has the mechanism of Vigilance and Monitoring Committees (V&MCs) at State and District levels which are expected to review the implementation of all programmes of Ministry of Rural Development, including MGNREGA, wherein Members of Parliament, State legislatures and other elected representatives are given crucial role. Any gross violation noticed by the V&MCs, are to be conveyed to the Ministry of Rural Development.

(d) & (e): Irregularities which came to the notice of the V&MC for Shahdol district in Madhya Pradesh during field visits in the year 2010-11 were brought to the notice of the Ministry by the district V&MC. The matter was referred to the State Government for necessary action. The District Collector had informed that appropriate action was taken in the matter. The Ministry has asked the District Collector, in August 2011, to furnish a copy of Action Taken Report in the matter to the Chairperson of the V&MC also.